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## Ban on the manufacture and use of Endrin Insecticide

- \*712. SHRI V. V. SWAMINATHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether the manufacture and use of the insecticide Endrin was banned following imposition of similar ban by most of the developed countries;
- (b) whether it is a fact that the insecticides manufacturing industries had requested Government to post pone the imposition of the ban till March, 1978.
- (c) if so, what decision Government had taken thereon; and
- (d) whether safe substitutes or Endrin like Endosulfan are being produced in the country in proportion to the requirement of the country for 1978-79?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA); (a) to (d) A statement is laid on the Table of the Sabha.

## Statement

- (a) Registration Committee constituted under the I'nsecticides Act, 1968 decided to phase out the use of 'Endrin' by 31st March, 1977, as this insecticide was found to be highly persistent and toxic to human beings and animals and .similar restrictions/ ban are known to have been imposed on the use of Endrin in several advanced countries.
- (b) Representations were received from several manufacturers request ing for extension of the time limit for liquidation of stocks of Endrin by allowing its use beyond 31st March, 1977.
- (c) Government stayed action on the directive of the Registration Com mittee and constituted a Com mittee of experts to consider various

aspects of phasing out the use of this insecticide. The Committee has submitted its report to Government.

(d) Yes, Sir. Relatively safe substitutes like RHC, DDT, Fenitrothion, Quinalphos and Dimethoate are already being produced in the country and trial production on Endosulfan and Carbaryi has also started for meeting the requirements of the country for 1978-79 onwards for the items.

## Rules framed by the Bar Council of India regarding admission to Law Colleges

- \*713. SHRI PRASENJIT BARMAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that the Bar Council of India has recently framed rules restricting the admission of candidates securing less than forty per cent marks in B.A., B.Sc, B. Com. or other qualifying examinations approved by the Bar Council, into the Law Colleges;
- (b) whether this restriction alsoapplies to the cases of students belonging to the Scheduled Castes and Scheduled Tribes; and
- (c) if so, whether Government propose to advise the Bar Council to. relax the rules in favour of the students belonging to the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF LAW, JUS. TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) There are no rules framed by the Bar Council of India in this regard but resolution has been passed fixing at least 40 per cent marks in the aggregate in the B.A., B.Sc, B.Com. or other qualifying examinations for admission to law courses.

(b) Yes, Sir. But according to the Bar Council, preference may be given to Scheduled Caste and Scheduled Tribe students provided the minimum requirement mentioned in (a) above is complied with.